### Format of Right to Education Act

## †56. SHRI VIJAY GOEL:

SHRI PRABHAT JHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether several States have raised questions about the present format of Right to Education Act;

(b) if so, the details thereof;

(c) whether the Central Government is in agreement with the questions raised by the States;

(d) if so, the details thereof;

(e) whether Government is considering to change the present format of Right to Education Act; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) to (d) Some State Governments have raised issues regarding some provisions of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, as well as a sub-committee of the Central Advisory Board on Education has examined the issue of 'no detention' in the context of the Continuous and Comprehensive Evaluation system and given its report.

(e) and (f) There is no proposal to amend the RTE Act, 2009 at present.

#### Setting up of KVs and NVs

57. SHRIMATI SAROJINI HEMBRAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is planning to set up more Kendriya Vidyalayas (KVs) and Navodaya Vidyalayas (NVs) in the country, particularly in Odisha;

- (b) if so, the details thereof, indicating the time-frame; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) to (c) Proposals for opening

<sup>†</sup>Original notice of the question was received in Hindi.

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of new Kendriya Vidyalayas (KVs) are considered only if sponsored by Ministries or Departments of the Government of India/State Governments/Union Territories Administrations and Organization of employees belonging to the eligible categories thereby committing resources for setting up a new KV as well as on the availability of necessary sanction of the Government.

As per prescribed norms for the opening of new KVs under Civil/Defence sector, the concerned sponsoring authority is liable to provide suitable and sufficient rent free temporary accommodation for setting up of a newly sanctioned KVs to make the school functional till the construction of permanent building by the Kendriya Vidyalaya Sangathan (KVS) on the land to be provided by the sponsoring agency, free of cost. The identified and demarcated land is also required to be transferred by the State Government/ District Authority to KVS. As on date there are 1100 KVs in the country out of which 53 are in the State of Odisha. During the year 2013-2014, the Government has accorded approval for opening of 54 new KVs, out of which 06 KVs are in the State of Odisha at Balasore, Angul, Jajpur, Ganjam, Sambalpur and Kalahandi. These KVs will be made functional only after transfer of requisite extent of land in favour of KVS.

Navodaya Vidyalaya Scheme (NVS) provides for opening of one Navodaya Vidyalaya in each district of the country. All the 30 districts in the State of Odisha have already been covered under NVS. The Government of India has also sanctioned 20 additional Jawahar Navodaya Vidyalayas (JNVs) during 2008-09 in the districts of the country having large concentration of SC/ST population, including District Malkangiri of Odisha State.

Opening of JNV depends on the concerned State Government making available the required land for construction of permanent buildings and temporary accommodation required to start the school, subject to further availability of funds and sanction of the Government.

# Free textbooks and uniforms to EWS students

58. SHRI RANJIB BISWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether under the Right to Education (RTE) Act, 2009 all private schools in the Capital are required to provide the economically weaker sections (EWS) students with free textbooks and uniforms;

(b) if so, the details thereof;